

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.423
IB/104/ND/2022

IN THE MATTER OF:

Alok Joshi & Another	...	Applicant
Versus		
TDI Infracrop (India) Limited	...	Respondent

Order under Section 9 of IBC 2016.

Order delivered on 14.03.2023

Coram:

Mr. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Ms. Varsha Banerji, Adv. & Mr. Karan Grover, Adv.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to 17.04.2023.

Sd/-
(Court Officer)